

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 121/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG (I&R)] Complainant

Versus

M/s. Aviva Life Insurance Co. India Pvt. Ltd. ... Respondent

Appearances : Dr. K.S. Yadav, ADG for the DG (I&R).

ORAL ORDER

31st August, 2010

As prayed, six weeks' time is granted to the DG (I&R) to file the
Preliminary Investigation Report (PIR).

List the matter on 30th November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 81/2007

C.A. 39/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Uma Agriculture Tractors

... Complainant/Applicant

Versus

Mahindra & Mahindra Ltd.

... Respondent

Appearances : Shri Amrit Pal Singh, Advocate for the Complainant/
Applicant.

Shri Rahul Roy with Shri S. Kakrania, Advocates for the
Respondent.

ORAL ORDER

31st August, 2010

Learned counsel, Shri Rahul Roy, enters appearance on behalf of the
respondent. Reply to the Notice of Enquiry shall be filed within four weeks.

List the matter on 30th November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 156/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

R.S. Sharma & Ors. ... Applicants

Versus

Col. (Retd.) N. Ranga Rao ... Respondent

Appearances : The Applicant in person.

Shri Bhagabati Prasad Padty, Advocate for the
Respondent.

ORAL ORDER

31st August, 2010

The earlier order dated 23.04.2010 shall be complied with within four weeks.

List the matter on 30th November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 188/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Chhabi Nayak ... Applicant

Versus

Citi Financial Consumer Finance India Ltd. ... Respondent

Appearances : The Applicant in person.

Ms. Archana Lakhotia, Advocate for the Respondent.

ORAL ORDER

31st August, 2010

The applicant appearing in person prays for an adjournment on the ground of non-availability of his counsel.

List the matter on 30th November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 175/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Smt. P. Rajeshwari ... Applicant

Versus

M/s. Shamken Multifab Ltd. ... Respondent

Appearances : The Applicant in person.

ORAL ORDER

31st August, 2010

A memorandum has been filed stating that the registered office has been shifted and, therefore, the notice cannot be treated as sufficient. Let the Notice be sent to the registered office of the respondent at the address to be furnished by the applicant.

Dasti service, in addition, is permitted.

List the matter on 30th November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 57/2008

UTPE 125/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG (I&R)] ... Complainant

Versus

Alkam Laboratories ... Respondent

Appearances : Shri V.K. Mehta, Advocate for the DG (I&R).

Dr. V.K. Aggarwal, Advocate for the Respondent.

ORAL ORDER

31st August, 2010

Dr. Aggarwal appearing on behalf of the respondent stated that the reply
to the rejoinder shall be filed within four weeks.

List the matter on 30th November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 223/1999

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Ankur Export (P) Ltd. ... Applicant

Versus

Bank of Baroda ... Respondent

Appearances : Ms. Harshita Priyanka, Counsel for the Applicant.

Dr. V.K. Aggarwal, Advocate for the Respondent.

ORAL ORDER

31st August, 2010

List the matter on 30th November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 182/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shree Bahora Construction Pvt. Ltd. ... Applicant

Versus

Pearey Lal & Sons (EP) Ltd. & Ors. ... Respondents

Appearances : Ms. Deepa Chacko, Representative of the Applicant.

Shri Harpreet Singh with Shri Rajesh Gupta, Advocates
for Respondent No. 1.

Shri Purushottam Kr. Jha, Advocate for Respondent No. 2.

ORAL ORDER

31st August, 2010

Rejoinder shall be filed within four weeks.

List the matter on 30th November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. No. 144/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

B.S. Goyal ... Applicant

Versus

M/s. ICICI Bank ... Respondent

Appearances : None for the Applicant.

Shri Himanshu Anand, Advocate for the Respondent.

ORAL ORDER

31st August, 2010

None appears for the applicant. Similar was the position on 22.04.2010. It is stated by the learned counsel for the respondent that the Statement of Accounts has been filed on 28.10.2009. That being so, nothing further survives to be done in these proceedings which are accordingly disposed of.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

R.A. No. 39/2010

IN

C.A. No. 42/2004

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Dr. Narottam Puri ... Applicant

Versus

Sterling Holiday Resorts (I) Ltd. ... Respondent

Appearances : Shri Nitin Bhardwaj, Advocate for the Applicant.

ORAL ORDER

31st August, 2010

Heard the learned counsel for the applicant. The order dated 04.03.2010 is recalled and C.A. No. 42/2004 is restored to its original number. R.A. No. 39/2010 is disposed of accordingly.

List the matter on 30th November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

R.A. No. 15/2010

IN

UTPE 134/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Pankaj Jha ... Applicant

Versus

H.S.B.C. Bank ... Respondent

Appearances : Shri Atulesh Kumar, Advocate for the Applicant/
Complainant.

ORAL ORDER

31st August, 2010

Heard the learned counsel for the applicant/complainant. The order dated 27.04.2010 is recalled and UTPE No. 134/2008 is restored to its original number. R.A. No. 15/2010 is disposed of accordingly.

List the matter on 30th November, 2010.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 142/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Syndicate Bank ... Applicant

Versus

International Electronics & Communication System ... Respondent

Appearances : None for the Applicant.

Shri K.R. Parnei, Advocate for the Respondent.

ORAL ORDER

31st August, 2010

None appears for the applicant. The respondent has filed its affidavit of evidence. If any documents are filed, the admission/denial thereof shall take place on 1st November, 2010 at 2:00 P.M. and the matter shall be listed on 30th November, 2010 for evidence.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 143/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Smt. Asha Rani ... Applicant

Versus

National Insurance Co. & Ors. ... Respondents

Appearances : None for the Applicant.

Shri Kuvender Singh, Advocate for Respondent No. 1.

ORAL ORDER

31st August, 2010

None appears for the applicant. The respondents have filed their affidavits of evidence. If any documents are filed, admission/denial thereof shall take place on 1st November, 2010 at 2:00 P.M. and the matter shall be listed on 30th November, 2010 for evidence.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 145/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shri Ajay Raj ... Applicant

Versus

Manoj Electronics Ltd. & Ors. ... Respondents

Appearances : The Applicant in person.

Shri Tanay Ayde, Advocate for Respondent No. 3.

ORAL ORDER

31st August, 2010

Affidavit of evidence shall be filed by the applicant within four weeks. If any documents are filed, admission/denial thereof shall take place on 1st November, 2010 at 2:00 P.M. and the matter shall be listed on 30th November, 2010 for applicant's evidence.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 146/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shri Arun Soorma ... Applicant

Versus

T.D.I. Infrastructure Pvt. Ltd. ... Respondent

Appearances : None for the Applicant.

Shri Ved Prakash, Representative of the Respondent.

ORAL ORDER

31st August, 2010

None appears for the applicant. Similar was the position on 22.04.2010 and 22.07.2010. Neither the affidavit of evidence nor any documents have been filed by the applicant. Above being the position, the Compensation Application is dismissed for non-prosecution.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 124/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

The Director General (Investigation
and Registration) [the DG (I&R)] ... Complainant

Versus

Body Care ... Respondent

Appearances : Dr. K.S. Yadav, ADG for the DG(I&R).

Shri Vinay Mohan Sharma with Shri Ravinder Yadav,
Advocates for the Respondent.

ORAL ORDER

31st August, 2010

It is stated that the DG shall not lead any oral evidence and shall only rely on the documents which were placed for admission/denial. In view of this, DG's evidence is closed.

Let the respondent file its affidavit of evidence within four weeks. If any documents are filed, admission/denial thereof shall take place on 2nd November, 2010 at 2:00 P.M. and thereafter the matter shall be listed on 30th November, 2010 for respondent's evidence.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

C.A. 186/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shri Shambhu Thakur ... Applicant

Versus

M/s. Shyam Krishan Lal & Anr. ... Respondents

Appearances : The Applicant in person.

None for the Respondents.

ORAL ORDER

31st August, 2010

None appears for the respondents. However, A.W. 1, Shri Shambhu Thakur, is present. That being so, respondents' right to cross-examine the A.W. 1 is closed.

Let the respondents file affidavits of evidence within four weeks. If any documents are filed, admission/denial thereof shall take place on 2nd November, 2010 at 2:00 P.M. and thereafter the matter shall be listed on 29th November, 2010 for respondents' evidence.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 13/2003

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Anuj Ahuja ... Complainant

Versus

TELCO Ltd. & Ors. ... Respondents

Appearances : The Complainant in person.

Shri Aditya Narain, Advocate for the Respondents.

ORAL ORDER

31st August, 2010

List the matter on 29th November, 2010 for cross-examination of the respondent's witness.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 98/2008

C.A. 27/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shri Biswanath Ghose ... Complainant/Applicant

Versus

Conybio Health Care (I) Pvt. Ltd. ... Respondent

Appearances : None for the Complainant/Applicant.

Shri Mudit Aggarwal, Advocate for the Respondent.

ORAL ORDER

31st August, 2010

Admission/denial of the documents filed by the complainant/applicant shall be carried out on 2nd November, 2010 at 2:00 P.M. and thereafter the matter shall be listed on 29th November, 2010 for evidence.

At this stage, learned counsel for the complainant/applicant, Shri P.K. Goswami, appeared and noted contents of the order.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 217/1998

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Media Video Ltd. ... Complainant

Versus

National Insurance Co. & Ors. ... Respondents

Appearances : None for the Complainant.

Shri Sumant De, Advocate for the Respondents.

ORAL ORDER

31st August, 2010

Affidavit of evidence of the respondents shall be filed within four weeks.

If any documents are filed, admission/denial thereof shall take place on 2nd

November, 2010 at 2:00 P.M. and thereafter the matter shall be listed on 29th

November, 2010 for respondents' evidence.

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RUTPE

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

... Applicant

Versus

... Respondent

Appearances : Shri

ORAL ORDER

31st August, 2010

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RUTPE

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

... Applicant

Versus

... Respondent

Appearances : Shri

ORAL ORDER

31st August, 2010

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RUTPE

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

... Applicant

Versus

... Respondent

Appearances : Shri

ORAL ORDER

31st August, 2010

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RUTPE

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

... Applicant

Versus

... Respondent

Appearances : Shri

ORAL ORDER

31st August, 2010

[Dr. Arijit Pasayat]
Chairman

[Rahul Sarin]
Member

[Pravin Tripathi]
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

31.08.2010
CA 40/2007

IN THE MATTER OF:

SHRI ASHOK LALWANI

Vs.

M/S. ANSAL HOUSING & CONSTRUCTION LTD.

APPEARANCES: Shri Ashok Lalwani, applicant in person.

Shri Praveen Mittal, Advocate of the respondent.

The matter is fixed for admission/denial of the Applicant's documents.

The applicant has brought his affidavit and documents relied upon by him but, they are not in order. He is directed to file them before the next date of hearing. The admission/denial has not taken place today.

The matter shall be placed before the Hon'ble Tribunal on 10.09.2010.

(V. Sreenivas)
Dy. Director (E)